

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.212/MP/2026 along with IA (Diary) No.536/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, read with Article 4.5.2 of the Power Purchase Agreement dated 03.05.2024, inter alia, seeking extension of the Scheduled Commencement of Supply Date due to the delay in the operationalisation of the ISTS network and on account of force majeure events, along with consequential reliefs.

Petitioner : Tata Power Renewable Energy Limited (TPREL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **30.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shivam Sinha, Advocate, TPREL
Shri Chetan Saxena, Advocate, TPREL
Shri Mani Aneja, Advocate, TPREL
Shri Anand Kumar, Advocate, TPREL
Shri Ajitesh Garg, Advocate, SJVNL
Shri Rahul Chouhan, Advocate, MSEDCL
Shri Mukut Choudhary, Advocate, MSEDCL
Ms. Kajal Kakani, Advocate, MSEDCL
Shri Chaitanya Ahuja, Advocate, MSEDCL
Shri Anupam Chaudhary, Advocate, NPCL
Ms. Priyansi Jadia, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner has filed an IA, bearing Diary No. 536/2026, seeking amendment of the Petition and that the notice may be issued on the said IA.

2. The learned counsel appearing for Respondent No.2/MSEDCL submitted that he had been recently engaged in the matter and sought liberty to file his Vakalatnama. He also sought liberty to seek instructions on filing of a reply in the matter. He further added that the batch of matters involving a similar issue is listed for hearing on 10.9.2026 and this Petition may also be listed along with them.

3. The learned counsel for Respondent No.1/SJVNL submitted that its reply is ready and it may be permitted to file the same.



4. Considering the submissions of the learned counsel for the parties, the Commission directed as under:

(a) Issue notice on IA (Diary) No. 536/2026.

(b) The Respondents to file their comprehensive replies to IA as well as the amended Petition, if any, within three weeks with a copy to the Petitioner, who may file its rejoinders, if any, within two weeks thereafter.

5. The Petition will be listed for hearing, along with Petition No. 188/MP/2026 and batch, on **10.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)